

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 2245
TO BE ANSWERED ON THE 17/12/ 2021

**WITHDRAWAL OF CASES REGISTERED AGAINST FARMERS PROTESTING
FARM LAWS**

2245: SHRI M.V. SHEYAMS KUMAR
SHRI DIGVIJAYA SINGH
SHRI ABDUL WAHAB

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the number of cases registered against the farmers during farmers protest, State-wise;
- (b) whether Government is considering to withdraw these cases as Government has withdrawn the three agricultural laws, if so, by when;
- (c) the number of farmers who died during the farmers' protest;
- (d) whether Government would grant martyrs status to the deceased farmers and whether it would give assistance amount to the families of deceased farmers; and
- (e) if so, amount of assistance and by when the same would be provided; and
- (f) whether Government proposes to implement support price for agricultural produces after repealing farm laws, if so, details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI NARENDRA SINGH TOMAR)

(a) to (e): The Ministry of Agriculture & Farmers Welfare has no record in the matter. Further, the subject of compensation etc. to the families of the deceased farmers in the farmers movement is with the concerned State Governments. No farmer had died as a result of police action during the farmers' agitation.

(f): Government of India announces Minimum Support Prices (MSP) for 22 major agricultural commodities of Fair Average Quality (FAQ) each year in both the crop seasons after taking into account the recommendations of the Commission for Agricultural Costs and Prices (CACP). Government also extends remunerative price to farmers through its various interventions schemes. Besides, the overall market also responds to declaration of MSP and Government's procurement operations, resulting in increase of selling price of the various notified crops. Government is implementing Pradhan Mantri Annadata Aay Sanrakshan Abhiyan' (PM-AASHA), which comprises the erstwhile Price Support Scheme (PSS) with certain modifications and rolling out of new schemes of Price Deficiency Payment Scheme (PDPS) and pilot of Private Procurement and Stockist Scheme (PPSS). Under PM-AASHA, States/UTs are offered to choose either PSS and PDPS in a given procurement season with respect to particular oilseeds crop for the entire State. Pulses and Copra are procured under PSS. Only one scheme i.e. PSS or PDPS may be made operational in one State with respect to one commodity. Further, states have the option to roll out Private Procurement and Stockiest Scheme (PPSS) on pilot basis in district/selected APMCs of district involving the participation of private stockist for oilseeds. Further, wheat paddy and coarse grains are procured under the existing schemes of Department of Food and Public Distribution and Cotton is procured under the existing schemes of Ministry of Textiles.
